

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4240  
ANSWERED ON:20.04.2015  
BONDED CHILD LABOUR  
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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of bonded child labourers identified in the country, State/UT-wise;
- (b) the total number of such bonded child labourers rescued and rehabilitated during the last three years; State/UT-wise along with action taken against the employers during the said period;
- (c) whether the Government has launched any publicity or special drive against the practice of bonded child labour in the country including the rural areas;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government along with various Non- Governmental Organisations (NGO's) for the eradication of child labour including bonded child labourers in the country?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): No information regarding number of bonded child labour is available. However, the State/ UT-wise number of bonded labourers which may include bonded child labourers identified till 31.03.2015 is annexed (Annexure-I).
- (b): The information regarding number of bonded labourers which may include bonded child labourers released and rehabilitated during the last three years is annexed (Annexure-II). Actions against the erring employers under the Bonded Labour System (Abolition) Act, 1976 are taken by the State Governments. Under the Act, the District Magistrate has been conferred with the powers of Judicial Magistrate first class for convicting the perpetrators of bonded labour system. The Act provides for punishment of imprisonment for a term upto three years and fine upto Rs. two thousand for extracting bonded labour.
- (c) & (d): Implementation of the Bonded Labour System (Abolition) Act, 1976 is the responsibility of the State governments. Under the Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour, Central government provides assistance of Rs. ten lakh per annum per state for undertaking awareness generation activities.
- (e): Central government is implementing National Child Labour Project (NCLP) Scheme for rehabilitation of children working in certain occupations and processes. Under the Project, children in the age group of 9 to 14 years which are rescued/ withdrawn from work are enrolled in the Special Training Centres which have the provisions of bridge education, vocational training, nutrition, stipend, health care, etc. before being mainstreamed into formal education system. For rehabilitation of child labour, Central government is also implementing Grant-in-Aid Scheme which can be implemented in a district where NCLP scheme is not in operation. Further, Central government is also creating awareness against the evil of child labour.